

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14700/2020

(Arising out of impugned final judgment and order dated 04-09-2020 in MB No. 14714/2020 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GALLANTT ISPAT LIMITED

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124951/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124954/2020-EXEMPTION FROM FILING O.T. and IA No.124952/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Shekhar Prit Jha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter before a Bench of which one of us
(Hon'ble Mr. Justice Krishna Murari, J.) is not a member.

(NEETA SAPRA)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)